

THE FOREIGNERS LAW (APPLICATION AND
AMENDMENT) ACT, 1962

No. 42 OF 1962

[24th November, 1962]

An Act to apply the Registration of Foreigners Act, 1939 and the Foreigners Act, 1946 to certain persons to whom they do not at present apply and further to amend the Foreigners Act, 1946.

BE it enacted by Parliament in the Thirteenth Year of the Republic of India as follows:—

1. This Act may be called the Foreigners Law (Application and Amendment) Act, 1962. Short title.

2 Notwithstanding anything contained in any other law for the time being in force, the provisions of the Registration of Foreigners Act, 1939, and the Foreigners Act, 1946, and of the rules and orders made thereunder shall apply to and in relation to any person who or either of whose parents, or any of whose grand-parents was at any time a citizen or subject of any country at war with, or committing external aggression against, India or of any other country assisting the country at war with, or committing such aggression against, India, as they apply to and in relation to foreigners as defined for the purposes of those Acts. Applica-
tion of Act
16 of
1939 and
Act 31 of
1946 to cer-
tain per-
sons.

3. In the Foreigners Act, 1946,—

(a) in section 3, after clause (f) of sub-section (2), the following clause shall be inserted, namely:— Amend-
ment of
Act 31 of
1946.

“(g) shall be arrested and detained or confined;”;

(b) in section 4,—

(i) before sub-section (2), the following sub-section shall be inserted, namely:—

“(1) Any foreigner (hereinafter referred to as an internee) in respect of whom there is in force any order

made under clause (g) of sub-section (2) of section 3, directing that he be detained or confined, shall be detained or confined in such place and manner and subject to such conditions as to maintenance, discipline and the punishment of offences and breaches of discipline as the Central Government may from time to time by order determine.”;

(ii) for sub-sections (3) and (4), the following sub-sections shall be substituted, namely:—

“(3) No person shall—

(a) knowingly assist an internee or a person on parole to escape from custody or the place set apart for his residence, or knowingly harbour an escaped internee or person on parole, or

(b) give an escaped internee or person on parole any assistance with intent thereby to prevent, hinder or interfere with the apprehension of the internee or the person on parole.

(4) The Central Government may, by order, provide for regulating access to, and the conduct of persons in, places in India where internees or persons on parole are detained or restricted, as the case may be, and for prohibiting or regulating the despatch or conveyance from outside such places to or for internees or persons on parole therein of such articles as may be prescribed.”.

Repeal and
saving.

4. (1) The *Foreigners Law (Application and Amendment) Ordinance, 1962* is hereby repealed.

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(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act, as if this Act had commenced on the 26th October, 1962.